

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

Original Application No. 69/2022

Parul Bawa

Applicant

Versus

State of Haryana

Respondent

I N D E X

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Place: Faridabad
Dated: 06.09.2022

ATTESTED AS IDENTIFIED


Executive Magistrate.
Faridabad

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

Original Application No. 69/2022

Parul Bawa

Applicant

Versus

State of Haryana

Respondent

**REPLY BY WAY OF AFFIDAVIT OF VIKRAM, IAS, DISTRICT
MAGISTRATE, FARIDABAD IN COMPLIANCE OF ORDER DATED
08.08.2022**

I, Vikram Singh, IAS, District Magistrate, Faridabad, do hereby solemnly affirm and state as under: -

1. That the deponent is presently posted as District Magistrate, Faridabad and is fully authorized to swear and depose the facts of the present case before this Hon'ble Court.
2. That it is pertinent to mention that the deponent assumed the charge of District Magistrate, Faridabad on 27.08.2022.
3. That this Hon'ble Tribunal on 08.08.2022 was pleased to pass the following Order, the relevant extract of which is reproduced below: -

"In view of the facts and circumstance of the case, we also consider personal appearance of the District Magistrate, Faridabad, Divisional Forest Officer, Faridabad and concerned Senior Officer from the office of Director, Town Planner, Faridabad on the next date of hearing to be essential for producing the relevant documents/evidence concerning the matter and assisting this Tribunal in just and proper adjudication of the questions involved in the case.

..... In view of the precautionary principle, it is directed that no further developmental activity shall take place in the land in question and no tree standing over the same shall be cut and no further third party rights shall be created in favour of any person on the basis of the license in question till further order to the contrary. The District Magistrate, Faridabad and Commissioner of Police, Faridabad are directed to take requisite steps for ensuring compliance in this regard."

4. That it is submitted that in furtherance of aforementioned Order of the Hon'ble Tribunal, on 16.08.2022, the then District Magistrate visited the site in question along with District Town Planner- Faridabad, District Forest Officer- Faridabad and the Sub Divisional Magistrate (Badkhal) with Chowki Incharge, Green Field Colony,

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Executive Magistrate,
Faridabad

Faridabad and no activity regarding the development works was observed.

5. Detailed reports were sought from District Town Planner, Faridabad (Planning) and Deputy Conservator of Forest with respect to the observations made in the aforementioned Order dated 08.08.2022 by this Hon'ble Tribunal. That vide Memo No. 5432 dated 22.08.2022 & Memo No. 605 dated 22.08.2022 respectively (Copy enclosed as Annexure R/1 and R/2), DTP (Planning) and DFO reported as follow:

i. On 16.08.2022, a joint visit has been conducted with the then Deputy Commissioner (Faridabad), District Forest Officer (Faridabad) and the Sub Divisional Magistrate, Badkhal along with Chowki Incharge, Green Field Colony, Faridabad and no activity regarding work has been observed.

ii. The impugned land mentioned in the subjected complaint is bearing khasra no. 70-M/s SVC Venture & Lahari Builders. It is informed that out of the total impugned land, license bearing no. 50 of 2022 dated 22.04.2022 was granted on land bearing khasra no. 70// 8/2 (3-12), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8 0), 17/2 (7-10), 18 (8-0), 19/1 (1-13), measuring 5.00625 acres in Village Sarai Khawaja to M/s SVC & Lahari. As per the joint inspection conducted, the entire area including the licensed land has been bounded by approx 6 ft. high boundary wall and partly with sheet fencing. The license granted land has been demarcated with burji and toe wall as per the approved area and Layout Plan. The sewer network has been laid partly in the license granted land (approx 418 Rmt. Stretch). The road network has been demarcated, however, no earth filling and WBM (Water Bound Macadam) has been done.

No construction has been raised on any of the license granted demarcated site. No development activity has been observed in the area beyond the license granted land except a site office

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Executive Magistrate.

Faridabad

measuring approx 165.85 Sqm. has been raised. The site photographs depicting the said status on the layout plan of license granted colony and the satellite imagery of impugned land with key location of respective photographs are enclosed herewith(copy enclosed as Annexure R/3).

- iii. The area under consideration in OA No. 69/2022 is recorded as GairMumkinPahar in revenue estate of Sarai khawaja and closed under Section 4 & 5 PLPA where felling of trees require prior permission of DFO.

The land under consideration in O.A. No. 407 of 2017, the Hon'ble NGT vide their Order dated 05.03.2019 has declared the land under consideration as a deemed forest. However, this order of the Hon'ble NGT has been challenged in the Hon'ble Supreme Court in Civil Appeal No. 4977/2019 in the matter of M/s Ajay Enterprise Private Limits vs. Lt. Col(retd.) Sarvodaman Oberoi and others.

It is further submitted that Hon'ble Supreme Court in the said matter vide its Order dated 08.04.2022 directed as under:-

"List these matters after the pronouncement of judgment in SLP © NO. 10294 of 2013 and connected cases in the following week."

The judgment in the connected relevant case has been pronounced by the Hon'ble Supreme Court and now the matter of M/s Ajay Enterprise Pvt. Ltd. will be heard and decided. Furthermore, as per the report submitted by Dy. Conservator of Forest, at present there is no approved definition of deemed forest.

- iv. Regarding the creation of third party rights, it is informed that the information regarding the same was sought from Tehsildar, Badkhal and the project proponent/licensee vide this office memo no. 5280-84 dated 09.08.2022. As per the information received vide Tehsildar memo no. 1103 Dated 16.08.2022, the


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Executive Magistrate

Faridabad

impugned land is under the ownership of project proponent i.e. M/s SVC & Lahari and no further registration of any sale deed has been executed in the said land. As per the report submitted by the project proponent vide letter received on 18.08.2022, no third party rights have been informed to be created by said licensee in the earlier license granted project area (Copy enclosed as Annexure R/4).

- v. The needful instructions have been given to the project proponent to not carry out any further development works and to not create any third party rights in the project vide this office Endst. No. 5284 Dated 09.08.2022. The site is being got regularly inspected and as per site report, no development activity has been reported (Copy enclosed as Annexure R/5).
- vi. For alleged felling of trees, Forest Offence Report(FOR) No. 0452/100 dated 13.01.2022 has been registered and case has been filed before Special Environment Court, Faridabad and FIR No. 24/2020 has been registered. With respect to the FOR No. 0452/100, it is reported by Dy. Conservator Forest, Faridabad vide Memo No. 807 dated 12.09.2022 that total no. of trees found cut on the spot are as follow:-
- a. 448 -Undersize Miscellaneous Species
 - b. 01 - Safeda
 - c. 43 - Miscellaneous Species.

As prescribed in report total value and compensation amount of these trees are Rs. 1,85,438/-.

It is intimated by SHO, PS- Surajkund, Faridabad vide letter dated 07.09.2022 against FIR No.24/2020, case No. 42/2021 is pending in the Hon'ble SPL Environment Court, Faridabad and is listed on 03.10.2022 for supplying copy of challan as well as consideration on charge.

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Executive Magistrate,
Faridabad

Copies of the said reports dated 12.09.2022 & dated
07.09.2022 enclosed as Annexure R/6 & Annexure R/7.

6. That the deponent also visited the impugned land personally on 05.09.2022 with DTP(Planning), Deputy Conservator of Forest, SDM (Badkhal) and other revenue officials and found the status of the impugned site is same as observed the previous District Magistrate in the preceding paras.
7. That it is humbly submitted that on joint inspection of the site in question, it was found that no developmental activities have been carried out. No new trees have been cut from the site. Vide Memo No. LFA-II/2022/932-35 dated 24.08.2022, instructions have been issued to the concerned official/persons to ensure that no development work shall be taken up at the impugned site, no standing trees shall be cut and no third party rights be created in the project on the basis of licence in question. In addition to above instructions, the Commissioner of Police has also been requested to direct the Chowki Incharge to make regular inspections at the site in question. Copies of the said letters dated 24.08.2022 and dated 06.09.2022 are annexed herewith as ANNEXURE-R/8 & ANNEXURE-R/9 respectively.

Place: Faridabad
Dated: 13.09.2022


DEPONENT
(Vikram Singh, IAS)
District Magistrate,
Faridabad

VERIFICATION

Verified that the contents of my aforesaid affidavit are true and correct to my knowledge based on the official record. No part thereof it is false and nothing material has been kept concealed therefrom.

Place: Faridabad
Dated: 13.09.2022

ATTESTED AS IDENTIFIED


Executive Magistrate,
Faridabad


DEPONENT
(Vikram Singh, IAS)
District Magistrate,
Faridabad

District Town Planner, Faridabad (Planning)

DEPARTMENT OF TOWN AND COUNTRY PLANNING
HSVP Office Complex, Sector-12, Faridabad, Tel No. 0129-2986341
E-mail: dtp6.faridabad.tcp@gmail.com

To,

1. Director, Town & Country Planning,
Haryana, Chandigarh.
2. Deputy Commissioner,
Faridabad.

Memo No. 5432,

Dated: 22/08/2022

Sub:- OA No. 69 of 2022 titled as Parul Bawa Vs State of Haryana & Others pending before Hon'ble National Green Tribunal, New Delhi.

Ref:- Sh. Anil Grover, Sr. Addl. Advocate General, Haryana office memo dated 09.08.2022.

With reference to subjected matter, it is submitted that the subjected application had been listed on 08.08.2022 in the Hon'ble Tribunal and orders dated 08.08.2022 has been passed. Now, as per the proceedings of hearing dated 08.08.2022, some questions/observations raised by Hon'ble Tribunal has been conveyed vide Sr. AAG, Haryana memo under reference. The point wise comments as per record are as under:-

- i. The matter relates to Directorate.
- ii. The matter relates to Directorate.
- iii. The site has been got jointly inspected with Deputy Commissioner, Faridabad, District Forest Officer, Faridabad and the Sub Divisional Magistrate, Badkhal along with Chowki Incharge, Green Field Colony, Faridabad on dated 16.08.2022 and no activity regarding the development works has been observed. The needful instructions have been given to the project proponent to not carry out any further development works and to not create any third party rights in the project vide this office Endst. No. 5284 Dated 09.08.2022.
- iv. Matter relates to the Forest Department.
- v. It is submitted that the impugned land mentioned in the subjected complaint is bearing khasra no. 70-M/s SVC Venture & Lahari Builders. It is informed that out of the total impugned land, license bearing no. 50 of 2022 dated 22.04.2022 was granted on land bearing khasra no. 70// 8/2 (3-12), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8-0), 17/2 (7-10), 18 (8-0), 19/1 (1-13), measuring 5.00625 acres in Village Sarai Khawaja to M/s SVC & Lahari. As per the joint inspection report, the entire area including the licensed land has been bounded by approx 6 ft. high boundary wall and partly with sheet fencing. The license granted land has been demarcated with burji and

DTP Forwarding letters August 2022

Seppal CMAA

Seppal

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Faridabad

toe wall as per the approved area and Layout Plan. The sewer network has been laid partly in the license granted land (approx 418 Rmt. Stretch). The road network has been demarcated, however, no earth filling and WBM (Water Bound Macadam) has been done. No construction has been raised on any of the license granted demarcated site. No development activity has been observed in the area beyond the license granted land except a site office measuring approx 165.85 Sqm. has been raised. The site photographs depicting the said status on the layout plan of license granted colony and the satellite imagery of impugned land with key location of respective photographs are enclosed herewith.

- vi. As per the information provided by the project proponent-M/s SVC & Lahari vide letter received on 18.08.2022, the necessary registration from HRERA as per provision of HRERA Act has not been received as yet.
- vii. The matter regarding implication of Civil Appeal no. 4977 of 2019 on the impugned land relates to Forest Department.
- viii. As mentioned in the letter under reference, the Hon'ble Tribunal had been got convinced during the hearing only.

Further, it is submitted that the following directions are informed to be issued by Hon'ble Tribunal:-

1. District Town Planner, Faridabad to submit a report as to whether any third party right have been created by the project proponents in favour of any person on the basis of license in question.
2. Directions have been given for not carrying out further development activity and no standing trees shall be cut and further no any third party rights shall be created. The District Magistrate Faridabad and Commissioner of Police are directed to take requisite steps for ensuring compliance in this regard.

The report/comments of this office, regarding the above is as under:-

- a. Regarding the creation of third party rights, it is informed that the information regarding the same had been sought from Deputy Commissioner, Faridabad and the project proponent/licensee vide this office memo no. 5280-84 dated 09.08.2022. As per the information received vide Tehsildar memo no. 1103 Dated 16.08.2022, the impugned land is under the ownership of project proponent i.e. M/s SVC & Lahari and no further registration of any sale deed has been executed in the said land. As per the report submitted by the project proponent vide letter received on 18.08.2022, no third party rights have been informed to be created by said licensee in the earlier license granted project area (Copy enclosed).

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DTP Forwarding letters August 2022




Executive Magistrate
Faridabad

- b. The needful instructions have been given to the project proponent to not carry out any further development works and to not create any third party rights in the project vide this office Endst. No. 5284 Dated 09.08.2022. The site is being got regularly inspected and as per site report, no development activity has been reported and the same shall also be ensured till the final adjudication of the matter. Regarding the matter of felling of trees, the matter relates to Forest Department.

The above report along with enclosure mentioned above is sent herewith.

This is for your information and necessary action, please.

DA/As above


District Town Planner,
Faridabad.

Endst. No.

Dated:-

A copy is forwarded to the following for information and necessary action, please.

1. Senior Town Planner, Faridabad.
2. District Forest Officer, Faridabad.


District Town Planner,
Faridabad.

Endst. No.

Dated:-

A copy is forwarded to Sh. Anil Grover, Sr. Addl. Advocate General, Haryana for information and necessary action, please.


District Town Planner,
Faridabad.

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Executive Magistrate,
Faridabad

R-2

2291509

24-8-22

CTM/LFA

9

24/8/22

हरियाणा सरकार

कार्यालय उप वन संरक्षक फरीदाबाद

बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-14, फरीदाबाद, दूरभाष
0129-2286760

क्रमांक 605

दिनांक 22-8-2022

सेवा में,
उपायुक्त
फरीदाबाद।

Sub: - Submission of latest status report in OA No. 69/2022 and 234/2022 of Hon'ble NGT.

उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है कि माननीय एन0जी0टी0 द्वारा ओ0ए0 नं0 69/2022 द्वारा आदेश पारित किये गये हैं कि "2. Having regards to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint committee of Principal Chief Conservator of Forests (HOFF), State of Haryana and the district Magistrate, Faridabad. The District Magistrate Faridabad will be Nodal agency for coordination and compliance. The Joint committee may meet within 4 week and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within 3 months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDC". उक्त आदेशों की पालना में आपके कार्यालय के पत्र क्रमांक 107-09 दिनांक 17.2.2022 द्वारा मौका निरीक्षण हेतु कमेटी का गठन किया गया है। जिसकी पालना में वन राजिक अधिकारी, फरीदाबाद द्वारा एस0डी0एम0, फरीदाबाद तथा ए0टी0पी0 फरीदाबाद के साथ ग्रीन फील्ड कालोनी स्थित M/s S.V.C. Ventures and Lahri Builders की साईट का संयुक्त मौका निरीक्षण किया गया। वन राजिक अधिकारी, फरीदाबाद द्वारा अपनी निरीक्षण रिपोर्ट पत्र क्रमांक 61 दिनांक 25.4.2022 द्वारा एस0डी0एम0, फरीदाबाद को प्रस्तुत कर दी गई थी, जिसमें व0रा0अ0 फरीदाबाद द्वारा अंकित किया गया है कि मौके पर कोई भी नई कटाई का कार्य नहीं किया गया है। उक्त स्थल पर पी0एल0पी0.ए0 1900 की स्पेशल धारा 4 व 5 लागू नहीं होती है। उक्त स्थल ना तो आरक्षित वन क्षेत्र है और ना ही सुरक्षित वन क्षेत्र है। उक्त स्थल पर जनरल

Sub: -

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Executive Magistrate
Faridabad

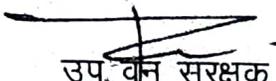
PTO

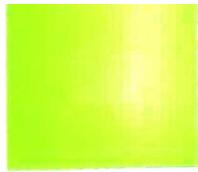
धारा 4 लागू होती है, जिसमें किसी भी प्रकार के हरे पेड़ों को काटने हेतु वन मण्डल अधिकारी की अनुमति लेना आवश्यक है।

उक्त स्थल पर भूमि की किस्म गैर मुमकिन पहाड है तथा माननीय एन०जी०टी० के आदेशों की पालना में वन मण्डल अधिकारी, फरीदाबाद द्वारा दिनांक 16.8.2022 को उपायुक्त, फरीदाबाद, डी०टी०पी, फरीदाबाद एवं एस०डी०एम, बडखल के साथ उक्त स्थल का मौका निरीक्षण किया गया। मौके पर कोई भी नई अवैध कटाई नहीं पाई गई। विभाग द्वारा उक्त मामले में एफ०ओ०आर० नं० 0452/100 दिनांक 10.1.2020 दर्ज की गई थी। जिसमें मौके पर से 448 नं० अण्डर साईज के मिश्रित प्रजाति एवं 1 नं० सफेदा व 43 नं० मिश्रित प्रजाति के पेड़ों की कटाई की गई। जिसकी अनुमानित कीमत 185438 रुपये है तथा उसी वक्त विभाग द्वारा दोषियों के विरुद्ध एफ०आई०आर नं० 24 दिनांक 10.1.2020 दर्ज करवा दी गई थी, जिसकी वर्तमान नवीनतम स्थिति रिपोर्ट पुलिस विभाग से प्राप्त की जा सकती है। दिनांक 10.1.2020 को दर्ज की गई एफ०ओ०आर० का पी०सी० केस माननीय विशेष पर्यावरण न्यायालय में विचाराधीन है। केस की आगामी तिथि 26.8.2022 लगी है। सी० डबल्यू० पी० नं० 4977 आफ 2019 M/s Ajay Enterprises Pvt. Ltd Vs Lt. Col. (Retd) Sarvadaman Singh Oberoi and others माननीय न्यायालय में लम्बित है। Deemed forest की कोई भी approved को परिभाषा अभी नहीं है। Deemed forest की परिभाषा के अभाव में इस बारे में कोई टिप्पणी इस कार्यालय द्वारा नहीं जा सकती है। रिपोर्ट आपको सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

ATTESTED AS IDENTIFIED


Executive Magistrate
Faridabad


उप-वन संरक्षक,
फरीदाबाद।



ATTESTED AS IDENTIFIED

Executive Magistrate,
Faridabad




Executive Magistrate
Faridabad



ATTESTED & IDENTIFIED


Executive Magistrate,
Faridabad



ATTESTED AS IDENTIFIED


Executive Magistrate
Faridabad



ATTESTED AS IDENTIFIED

Executive Magistrate
Faridabad



ATTESTED AS IDENTIFIED

A handwritten signature in blue ink, appearing to be 'M. M. M.', positioned above the printed name.

Executive Magistrate.
Faridabad

प्रति,
नहसालदा
बडवल ।

2278659
18-8-22

17/08/22

सेवा में,

District Town Planner,
Faridabad.

क्रमांक आओ के दिनांक

विषय - O.A. No. 69 of 2022 titled as Parul Bawa V/S State of Haryana.

उपरोक्त विषय में आपका अनुवाय सहित लिखा जाता है कि आपका कामालम के पत्र क्रमांक नं. 5283 Dated 09/8/22 के संदर्भ में हल्का पट्टा की से रिपोर्ट ली गई जिसके अनुसार रकबा नं. 27/2 (3-12)-9/1 (1-13)-12/2 (1-13)-13 (8-0), 14 (8-0)-17/2 (7-10)-18 (8-0)-19/1 (1-13) मौजान सवाय रव्वाजा नहन बडवल जिला फरीदाबाद में बंद है। नं. 27/22 बय मंजूर हुआ अनुसार M/S SVCC Lahari बजाय पाया है। लक्ष्मणदास पुत्र श्रीधर राव व श्री निवाम राव पुत्र बंकरेश्वर राव मालक है। उपरोक्त रकबा गैर मुं पहास किस्म की जमीन है रिपोर्ट में पेश है।

संख्या, हल्का पट्टा रिपोर्ट।

क्रमांक 1104 आओ के दिनांक 16/8/22

TEHSILDAR
BADKHAL

Serpelt LFA 08

ATTESTED AS IDENTIFIED

Executive Magistrate
Faridabad

श्रीमान जी,

आदेश की पालना में रिपोर्ट की जाती है कि सारा...

70

8/2 (3-12) - 9/1 (1-13) - 12/2 (1-13) - 13 (B-c), 14 (B-c) - 17/2 (7-13) - 18 (B-c) - 19/1 (1-13)

मौजा साराय खवाजा तह. बडवल जिला फरीदाबाद में बन्दे डू. नं० 2722 की

मन्जूर शुदा अनुसार M/S SVC & Co. के अधिकारी के फॉटो बस. लखनऊ

पुत्र श्रीधर राव व श्री निरमल राव पुत्र श्री देवदत्त राव करीब है, उपरोक्त

सकवा गैर मु. पदस किताब की जमीन है, रिपोर्ट सेवा में प्रेषा है,

12/8/22

ATTESTED AS IDENTIFIED

Executive Magistrate.

Faridabad

**MOST URGENT
COURT MATTER**

10/08/22

To,

Deputy Commissioner,
Faridabad.

2268810

12-8-22

Memo No. 5280,

Dated: 09/08/2022

Sub: O.A. No. 69 of 2022 titled as Parul Bawa Vs State of Haryana.

Ref:- Orders dated 08.08.2022 passed by Hon'ble National Green Tribunal, New Delhi.

With reference to the subject cited above, it is informed that vide the orders under reference, passed by Hon'ble NGT in the subjected OA directions have been given to submit a report as to whether any third party right have been created by the project proponents in favour of any person on the basis of license in question. In this regard, it is submitted that as per record of this office, the license no. 50 of 2022 had been granted over an area measuring 5.00625 acres bearing khasra no. 70/18/2 min (3-12), 9/1 (1-13), 12/2 (1-13), 13 (8-0), 14 (8-0), 17/2 (7-10), 18 (8-0), 19/1 (1-13) in revenue estate of village Sarai Khawaja, Sector-43, Faridabad to M/s SVC & Lahari for developing Affordable Residential Plotted Colony under DDJAY Policy-2016. It is requested that directions may be given to the concerned revenue officer/Tehsildar, Badkhal to verify the record regarding the same and send a report regarding creation of third party right, if any, in the said license granted colony. The next date of hearing is **14.09.2022**.

This is for your information and necessary action.

[Signature]

District Town Planner,
Faridabad.

Endst. No.

Dated:-

A copy is forwarded to the following for information and further necessary action, please.

1. Director, Town & Country Planning, Haryana, Chandigarh.
2. District Forest Officer, Faridabad.

[Signature]
District Town Planner,
Faridabad.

Endst. No.

Dated:-

A copy is forwarded to the Tehsildar, Badkhal with request to send the above mentioned report at the earliest, so that the due reply may be submitted in the Hon'ble Court.

[Signature]
District Town Planner,
Faridabad.

Endst. No.

Dated:-

A copy is forwarded to M/s SVC & Lahari with the direction to submit documentary proof regarding creation of third party right, if any, in the above mentioned colony and also with the direction to not create any third party rights and no development works be carried out till the final judgment in the subjected matter

ATTESTED AS IDENTIFIED

[Signature]
District Town Planner,
Faridabad.

[Signature]
Executive Magistrate
Faridabad

DTP Forwarding letters July 2022

हरियाणा
कार्यालय उप वन संरक्षक फरीदाबाद
बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-14, फरीदाबाद, दूरभाष
0129-2286760

कमांक 807

दिनांक 12/9/22

सेवा में,
उपायुक्त
फरीदाबाद।

Sub: - Submission of latest status report in OA No. 69/2022 and 234/2022 of Hon'ble NGT.

सदर्भ इस कार्यालय का पत्र कमांक 605 दिनांक 22.08.2022

उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है विभाग द्वारा उक्त मामलें में एफ0ओ0आर0 नं0 0452/100 दिनांक 10.1.2020 दर्ज की गई थी। जिसमें मौके पर से 448 नं0 अण्डर साईज मिश्रित प्रजाति एवं 1 नं0 सफेदा व 43 नं0 मिश्रित प्रजाति के पेडों की कटाई की गई। जिसकी कीमत एवं मुआवजा राशि 185438/- रुपये है पेडों की कीमत मुआवजा राशि का पूर्ण विवरण निम्न प्रकार से है:-

Sr.No	Species	Class	No. of Tress	Price(In.Rs.)+Compensation	Total Price
1	मिश्रित प्रजाति	अण्डरसाईज	448	213	95424
2	मिश्रित प्रजाति	V	28	425	11900
3	मिश्रित प्रजाति	IV	7	933	26124
4	मिश्रित प्रजाति	III	1	2263	2263
5	मिश्रित प्रजाति	IIA	4	3995	15980
6	मिश्रित प्रजाति	IIB	2	6624	13248
7	मिश्रित प्रजाति	IB	1	13275	13275
8	सफेदा	IIA	1	7224	7224
	कुल		492		185438

यह आपको सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

ATTESTED AS IDENTIFIED

Executive Magistrate.
Faridabad

उप वन संरक्षक,
फरीदाबाद।

थाना सूरजकुंड

जिला-फरीदाबाद

मु0न0 24 दिनांक 10.01.2020 U/s 4,5 P.L.P. ACT 1900 & 188, 120-B IPC Act 2020
थाना सूरजकुंड फरीदाबाद।

स्टेटस रिपोर्ट

श्रीमान जी,

संक्षिप्त हालात मुकदमा इस प्रकार हैं कि दिनांक 10.01.2020 को शिकायतकर्ता रविन्द्र सिंह वन राजिक अधिकारी बल्लभगढ फरीदाबाद ने हाजिर चोकी आकर एक दरखास्त पेश की। जो दरखास्त का मजबुन जैल है। सेवा में श्रीमान चोकी इन्चार्ज ग्रीन फिल्ड कलोनी फरीदाबाद विषय -अवैध कटाई करके दोषियो दवारा लकडी बेचने बारे में। ग्रीन फिल्ड कलोनी ओषधी फार्म GPS 28 27' 40 24" N 77 17 40.5"E श्रीमान जी, निवेदन यह है कि श्री गजेन्द्र भडाना की शिकायत पर जिनका मोबाईल न0 9871457474 है। शिकायत का मोका निरक्षण किया गया। मोके निरक्षण पर वन विभाग की टीम ने मोके पर चार दोषियो को मोके पर अवैध कटाई करते हुए पाया जिनका नाम निम्न प्रकार से है। 1.ईरफान अली पुत्र नूरहसन 2.फिरोज पुत्र शमशाद 3.मोहम्मद फारुख पुत्र इल्यास 4.युनुस पुत्र घसीटु दोषियों मुलाजिमों के दवारा माननीय सर्वोच्च न्यायलय PLPA 1900 की धारा 4 की उल्लघना करते हुए हरे पेडों की अवैध कटाई की गई। व बेचने की नियत पर डिपो बनाया गया। एक ट्रक जिसका नम्बर HR38W-3725 है भरकर जा चुकी है। बेचने की नियत हो सकती है। अब तक लगभग दो एकड में अवैध कटाई हो चुकी है। मुलाजिमों के दवारा बताया कि यह कार्य मालिक व ठेकेदारों के दवारा कराया गया है। जनाब से अनुरोध है कि दोषियों के विरुद एफ आई आर दर्ज करके सख्त से सख्त कार्यवाही की जाए। एस डी वन राजिक अधिकारी बल्लभगढ दिनांक 10.01.2020 समय 6.00 पी एम सि0 न0 1 एक प्रति जिला उपायुक्त फरीदाबाद 2. एक प्रति वन मण्डल अधिकारी फरीदाबाद को सुचनार्थ हेतु प्रेषित है। जिस पर उपरोक्त मुकदमा दर्ज करके मुकदमा हजा की तपतीश स0 उ0 नि0 तालीम हुसैन दवारा अमल में लाई गई। मोका मुलाहजा किया गया। मुकदमा हजा में गवाहन के बयान लिखे गए। मुकदमा हजा में आरोपीयान फिरोज पुत्र शमशाद निवासी गांव सहसपुर छरबा थाना सहसपुर जिला देहरादून उत्तराखण्ड, इरफान पुत्र नूरहसन निवासी गांव छरबा मानपुर थाना सहसपुर जिला देहरादून उत्तराखण्ड, फारुख पुत्र इल्यास निवासी गोरा वाला ढाकी सहसपुर थाना सहसपुर तहसील विकासनगर जिला देहरादून उत्तराखण्ड युनुस पुत्र घसीटु निवासी गांव शकरपुर थाना सहसपुर जिला देहरादून उत्तराखण्ड के खिलाफ काबले सबुत गिरफातरी सफा मिशल पर गुजरने पर मुकदमा हजा में नियमानुसार गिरफतार किया गया। आरोपीयान ने अपने फर्द इकशाफ में बतलाया कि हम 500 रुपये दहाडी पर काम कर रहे हैं। ओर हमारे ठेकेदार हारुन पुत्र बुद्धी निवासी गांव बिजोपुर थाना धोज जिला फरीदाबाद दाउद पुत्र याकूब निवासी गांव बिजोपुर थाना धोज जिला फरीदाबाद ,मो0 रफीक पुत्र इल्ली निवासी गांव धोज फरीदाबाद व अन्य ठेकेदार जमीन का मालिक की मिली भगत से लकडी की कटाई करवा



ATTESTED & IDENTIFIED

Executive Magistrate
Faridabad

रहा था। मुकदमा हजा में आरा व लकड़ीयों को फर्द दवारा बरामद किया गया। मुकदमा हजा में ठेकेदार हारुन पुत्र बुद्धी निवासी गाव बिजोपुर थाना धोज जिला फरीदाबाद दाउद पुत्र याकूब निवासी गांव बिजोपुर थाना धोज जिला फरीदाबाद ,मो0 रफीक पुत्र ईल्ली निवासी गांव धोज फरीदाबाद मो0 हनीफ पुत्र श्री बसीर अहमद निवासी गाव धोज थाना धोज जिला फरीदाबाद को मुकदमा हजा में नियमानुसार गिरफ्तार करके माननीय अदालत में पेश किया जा चुका है। दिनांक 13.01.2020 को मुकदमा हजा में मुदई मुकदमा ने अलग से रिपोर्ट दी कि बडे पेड 44 व छोटे पेड 448 काटे है। दिनांक 15.01.2020 को पटवारी प्रतीक कुमार ने खेवट न0 18/18 खतोनी न0 20 भीकलाल सिंह एज आफ इनलायरमेंट ट्रस्ट बजरिये श्री प्रफुल्ल श्री वास्तव सन् 1980 व 2015- 2016 पेशी की व दिनांक 16.01.2020 को अजीत सिंह तहसील रजिस्ट्री कलर्क बल्लभगढ फरीदाबाद ने वसिका न0 4496 दिनांक 21.09.1979 पेश की। उसके बाद मुकदमा हजा की तपतीस 30 नि0 सुनील कुमार दवारा अमल में लाई गई। जो दिनांक 15.03.2020 को मुकदमा हजा में गाडी न0 HR 38 W 3725 को बरामद किया गया। दिनांक 17.03.2020 को मुस्मी अरुन कुमार श्रीवास्तव अधीकृत प्रतिनिधि आफ मैसर्स एज आफ इनलाईटमेंट ट्रस्ट DGL 121 FIRST FLOOR, DLF, THE GALLERIA , MAYUR VIHAR, PHASE-1, NEW DELHI-110091 ने हाजिर चोकी ग्रीन फिल्ड कालोनी फरीदाबाद आकर MEMORANDUM OF UNDERSTANDING DATE 27.08.2011 के कुल 13 पेज व DEVELOPMENT AGREEMENT DATE 28.10.2011 पेश किया। दिनांक 04.09.2020 को मुकदमा हजा में तपतीश के दोरान एग्रीमेंट से जमीन मालिक आरोपीयान Mr. SHRI C H SHRI NIWASH RAO S/O SH C VENKATESHWAR RAO R/O H.N. 102 SV SHELTERS MLA COLONY ROAD NO 12 BANJARA HILLS HAYDRABAD Mr. SH LAXMAN RAO S/O S SHRI DHAR RAO R/O HOUSE NO 509-F FACE-3 ROAD NO 86 JUBLI HILLS HAYDRABAD की मुकदमा हजा में माननीय अदालत श्री राजेश गर्ग ए एस जे फरीदाबाद से दिनांक 17.08.2020 को अग्रीम जमानत हो चुकी है। जो मुकदमा हजा में उपरोक्त आरोपीयान Mr. SHRI C H SHRI NIWASH RAO S/O SH C VENKATESHWAR RAO R/O H.N. 102 SV SHELTERS MLA COLONY ROAD NO 12 BANJARA HILLS HAYDRABAD Mr. SH LAXMAN RAO S/O S SHRI DHAR RAO R/O HOUSE NO 509-F FACE-3 ROAD NO 86 JUBLI HILLS HAYDRABAD को दिनांक 04.09.2020 को शामिल तपतीश किया जा चुका है जो मुकदमा हजा में Mr. SHRI C H SHRI NIWASH RAO S/O SH C VENKATESHWAR RAO R/O H.N. 102 SV SHELTERS MLA COLONY ROAD NO 12 BANJARA HILLS HAYDRABAD Mr. SH LAXMAN RAO S/O S SHRI DHAR RAO R/O HOUSE NO 509-F FACE-3 ROAD NO 86 JUBLI HILLS HAYDRABAD ने जमानती कोविड के कारण नहीं पेश किये है उसके बाद मुकदमा हजा में दिनांक 27.01.2021 को आरोपीयान Mr.

ATTESTED AS IDENTIFIED


Executive Magistrate.
Faridabad

SHRI C H SHRI NIWASH RAO S/O SH C VENKATESHWAR RAO R/O H.N. 102 SV SHELTERS MLA COLONY ROAD NO 12 BANJARA HILLS HAYDRABAD Mr. SH LAXMAN RAO S/O S SHRI DHAR RAO R/O HOUSE NO 509-F FACE-3 ROAD NO 86 JUBLI HILLS HAYDRABAD ने हाजिर चोकी आकर जमानती व मुचलकनामा भरे गए। जो मुकदमा हजा में गाडी चालक भुरा पुत्र श्री होतीलाल निवासी गांव भरतपुर थाना लोधा जिला अलीगढ 30 प्र0 व आरोपी महेन्द्र कोचर उर्फ टोनी पुत्र मदन लाल निवासी मकान न0 पी -14/17 सेक्ण्ड फ्लोर से0 75 फरीदाबाद की गिरफ्तारी बकाया है। मुकदमा हजा मे कोई तकमील तपतीश बकाया नहीं है। आरोपीयान फिरोज पुत्र शमशाद निवासी गावं सहसपुर छरबा थाना सहसपुर जिला देहरादून उत्तराखण्ड, इरफान पुत्र नूरहसन निवासी गांव छरबा मानपुर थाना सहसपुर जिला देहरादून उत्तराखण्ड, फारुख पुत्र इल्यास निवासी गोरा वाला ढाकी सहसपुर थाना सहसपुर तहसील विकासनगर जिला देहरादून उत्तराखण्ड युनुस पुत्र घसिटु निवासी गांव शकरपुर थाना सहसपुर जिला देहरादून उत्तराखण्ड, हारुन पुत्र बुद्धी निवासी गाव बिजोपुर थाना धोज जिला फरीदाबाद दाउद पुत्र याकूब निवासी गांव बिजोपुर थाना धोज जिला फरीदाबाद ,मो0 रफीक पुत्र ईल्ली निवासी गांव धोज फरीदाबाद मो0 हनीफ पुत्र श्री बसीर अहमद निवासी गाव धोज थाना धोज जिला फरीदाबाद Mr. SHRI C H SHRI NIWASH RAO S/O SH C VENKATESHWAR RAO R/O H.N. 102 SV SHELTERS MLA COLONY ROAD NO 12 BANJARA HILLS HAYDRABAD Mr. SH LAXMAN RAO S/O S SHRI DHAR RAO R/O HOUSE NO 509-F FACE-3 ROAD NO 86 JUBLI HILLS HAYDRABAD के खिलाफ चालान सफा मिशल पर गुजरने पर मुकदमा का चालान जैर धारा 173 Cr.p.c तैयार करके समायत हेतु न्यायालय मे चालान दिनांक 15.02.2021 को न्यायलय मे दिया गया। उसके बाद मुकदमा हजा में दिनांक 14.06.2021 को आरोपी महेन्द्र कोचर उर्फ टोनी पुत्र मदन लाल निवासी मकान न0 पी -14/17 सेक्ण्ड फ्लोर से0 75 फरीदाबाद के खिलाफ काबले सबुत गिरफ्तारी सफा मिशल पर गुजरने पर मुकदमा हजा में नियमानुसार गिरफतार किया गया। आरोपी महेन्द्र कोचर उर्फ टोनी ने अपनी मर्जी से फर्द इकशाफ व फर्द निशानदेही कराई आरोपी का मेडीकल कराकर आरोपी महेन्द्र कोचर उर्फ टोनी को माननीय अदालत में पेश किया गया। आरोपी महेन्द्र कोचर माननीय अदालत से जमानत पर चल रहा है। उसके बाद माननीय अदालत से दिनांक 02.08.2021 को गाडी चालक भुरा पुत्र श्री होतीलाल निवासी गांव भरतपुर थाना लोधा जिला अलीगढ 30 प्र0 के वारण्ट जारी कराए गए। दिनांक 11.08.2021 को आरोपी भुरा पुत्र श्री होतीलाल निवासी गांव भरतपुर थाना लोधा जिला अलीगढ 30 प्र0 के खिलाफ काबले सबुत गिरफ्तारी सफा मिशल पर गुजरने पर मुकदमा हजा में नियमानुसार गिरफतार किया गया। आरोपी भुरा पुत्र श्री होतीलाल निवासी गांव भरतपुर थाना लोधा जिला अलीगढ 30 प्र0 ने अपनी मर्जी से फर्द इकशाफ व फर्द निशानदेही कराई आरोपी का मेडीकल कराकर आरोपी भुरा पुत्र श्री होतीलाल निवासी गांव



ATTESTED AS IDENTIFIED


Executive Magistrate
Faridabad

भरतपुर थाना लोधा जिला अलीगढ 30 प्र0 को माननीय अदालत में पेश किया गया। आरोपी भुरा पुत्र श्री होतीलाल निवासी गांव भरतपुर थाना लोधा जिला अलीगढ 30 प्र0 माननीय अदालत से जमानत पर चल रहा है। आरोपीयान भुरा पुत्र श्री होतीलाल निवासी गांव भरतपुर थाना लोधा जिला अलीगढ 30 प्र0 व महेन्द्र कोचर उर्फ टोनी पुत्र मदन लाल निवासी मकान न0 पी -14/17 सेक्णड फ्लोर से0 75 फरीदाबाद के खिलाफ काबले ततिमा चालान सफा मिशल पर गुजरने पर मुकदमा का चालान जैर धारा 173 (8) Cr.p.c तैयार करके समायत हेतु न्यायालय मे दिनांक 13.09.2021 को दिया जा चुका है। मांगी गई रिपोर्ट के सम्बंध मे बिन्दुवार रिपोर्ट निम्नप्रकार है:-

1. श्रीमति सीमा दलाल, JMIC फरीदाबाद की विशेष पर्यावरण अदालत मे विचाराधीन है।
2. कुल गवाह = 25
3. चार्ज = चार्ज नहीं लगा है।
4. गवाही = गवाही कोई नहीं।
5. आगामी तारीख = 03.10.2022

6) FIR की जाँच

7) चालान की जाँच

8) ततिमा चालान की जाँच

9) Ms. Seem Datal persiting officer
SPL Environment Court FBO के 10
Page 10 मनी order (certified)

रिपोर्ट सेवा मे पेश है।

Vinod AS

प्रबंधक अफसर,
थाना सूरजकुंड, फरीदाबाद।
दिनांक 07.09.2022

ATTESTED AS IDENTIFIED

[Signature]
Executive Magistrate
Faridabad

In the Court of Ms. Seema Dohal, Presiding
officer, SPL Environment Court, Faridabad

State vs Moh. Harif. etc

Case No. 42/2021.

Case dt 15.2.2021.

Copy of All Zimni order.

ATTESTED AS IDENTIFIED


Executive Magistrate
Faridabad

Certified to be True Copy

Authorised by Sec. 76 of the
Evidence Act

Sh. Imran Khan

Present:

Sh. Vibhor Khatana, APP.

Accused Laxman Rao Surbhi and Srinivas Rao Chithapatla represented by Sh. S.S. Rao, Advocate.

Accused Bhura, Firoz, Irfan, Farukh and Yunus represented by Sh. Imran Khan, Advocate.

Accused Mohinder Kochar represented by Sh. Sandeep Sharma, Advocate.

Accused Mohd. Haneef, Daud, Harun and Rafeek on bail with Sh. Imran Khan, Advocate.

Three separate applications for exemption from personal appearance of accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kochar, Bhura, Firoz, Irfan, Farukh and Yunus filed. Heard. In view of the grounds mentioned in the application exemption from personal appearance of accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kochar, Bhura, Firoz, Irfan, Farukh and Yunus is allowed, only for today.

Arguments not advanced. Adjournment sought by Id. defence counsel. Heard. Allowed. Now to come up on 30.05.2022 for supplying copies of challan to accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kauchar & Bhura and consideration on charge.

(Seema) Sd/-

Presiding Officer, Spl. Env. Court
Faridabad. UID:HR0387
23.02.2022

Present:

Sh. Vibhor Khatana, APP.

Accused Laxman Rao Surbhi and Srinivas Rao Chithapatla represented by Sh. S.S. Rao, Advocate.

Accused Firoz, Irfan, Farukh and Yunus represented by Sh. Imran Khan, Advocate.

Accused Mohinder Kochar represented by Sh. Sandeep Sharma, Advocate.

Accused Mohd. Haneef, Daud, Harun and Rafeek on bail with Sh. Imran Khan, Advocate.

Accused Bhura absent.

Arguments not advanced. Adjournment sought by Id. defence counsel. Copy supplied free of cost to accused Sri Niwas and Surbhi. An application under Section 245 Cr.P.C. for discharging of the accused Sri Niwas and Surbhi filed. Adjournment sought by Id. ADA on behalf of the complainant. Heard. Allowed. Now to come up on 30.05.2022 for filing reply to the application as well as arguments and consideration on the application.

Case called several times since morning but none has appeared on behalf of accused Bhura. It is already 12:00 pm. Further wait is not justified. Hence, bail of accused Bhura is cancelled and bail bonds forfeited to the State. Now, warrant of arrest against accused Umesh, Bhura be issued for the date fixed. Notice to their sureties be also issued for the date fixed.

(Seema)

Presiding Officer, Spl. Env. Court
Faridabad. UID:HR0387
30.05.2022

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Executive Magistrate
Faridabad

Certified to be True Copy
Authorised by Sec. 76 of the
Evidence Act

State Vs. Hanif etc.

Present: Sh. Vibhor Khatana, APP.
Accused Laxman Rao Surbhi and Srinivas Rao Chithapatla represented by Sh. Amit Sharma, proxy counsel for Sh. S.S. Rao, Advocate.
Accused Bhura represented by Sh. Imran Khan, Advocate.
Accused Mohd. Haneef, Daud, Harun, Rafeek, Firoz, Irfan, Farukh and Yunus on bail with Sh. Imran Khan, Advocate.

Two separate applications for exemption from personal appearance of accused Laxman Rao Surbhi, Srinivas Rao Chithapatla and Bhura filed as they are suffering from fever. Heard. In view of the grounds mentioned in the application exemption from personal appearance of accused Laxman Rao Surbhi, Srinivas Rao Chithapatla and Bhura is allowed, only for today.

Copies of challan have been supplied to the accused Mohd. Haneef, Daud, Harun, Rafeek, Firoz, Irfan, Farukh and Yunus free of cost. Now to come up on 28.10.2021, the date already for presence of accused Mohinder Kauchar, for supplying copies of challan to accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kauchar & Bhura and consideration on charge.

(Seema)

Presiding Officer, Spl. Env. Court
Faridabad. UID:HR0387
22.09.2021

Present: Sh. Vibhor Khatana, APP.
Accused Laxman Rao Surbhi and Srinivas Rao Chithapatla represented by Sh. S.S. Rao, Advocate.
Accused Bhura represented by Sh. Imran Khan, Advocate.
Accused Mohinder Kochar represented by Sh. Sandeep Sharma, Advocate.
Accused Mohd. Haneef, Daud, Harun, Rafeek, Firoz, Irfan, Farukh and Yunus on bail with Sh. Imran Khan, Advocate.

Three separate applications for exemption from personal appearance of accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kochar and Bhura filed. Heard. In view of the grounds mentioned in the application exemption from personal appearance of accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kochar and Bhura is allowed, for today.

Arguments not advanced. Adjournment sought by ld. defence counsel. Heard. Allowed. Now to come up on 23.02.2022 for supplying copies of challan to accused Laxman Rao Surbhi, Srinivas Rao Chithapatla, Mohinder Kauchar & Bhura and consideration on charge.

(Seema)

Presiding Officer, Spl. Env. Court
Faridabad. UID:HR0387
28.10.2021

ATTESTED AS IDENTIFIED

Executive Magistrate
Faridabad

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Authorised by Sec. 76
Evidence Act

Present: None.

As per orders of Hon'ble Punjab & Haryana Court bearing nos. 80/RG/Spl/Misc dt. 17.04.21 and by the orders of District & Session Judge, Faridabad bearing nos. 8813-8855/covid-19 dt.16.04.21 are hereby extended upto 31.5.2021 only urgent matters are to be heard amid abrupt spreading of corona cases in the city.

And by the orders of District & Session Judge, Faridabad bearing Endst No. 9290-9326/covid-19 dt. 27.04.2021 hearing of all urgent matters w.e.f. 28.04.2021 shall be conducted through virtual mode only i.e. by Whatsapp video call or any other online permitted modes/video conferencing till further orders.

Moreover keeping in view the extend the restrictions imposed vide order No.DMC-SPO/5215 dated 02.05.2021 and vide order no.DMC-SPO-2020/5761 dated 23.05.2021 for another one week i.e from 24.05.2021 to 31.05.2021 in the state of Haryana to be extended as 'Mahamari Alert-Surakshit Haryana' the case is adjourned to 22/4/21... for the purpose already fixed. Previous order be now compiled for the date fixed. The parties and their counsels be intimated accordingly.

[Handwritten signature]

[Handwritten signature]
(Seema)

Presiding Officer, Spl. Env. Court
Faridabad. UID:HR0387

25/5/2021

ATTESTED AS IDENTIFIED

[Handwritten signature]
Executive Magistrate
Faridabad

Certified to be True Copy
Authorised by Sec. 79 of 1916
Evidence Act

State Vs. Firoz & Ors.

FIR No. 24 dated 10.01.2020
U/S 4,5 of PLP Act & 188 and 120-B of IPC
P.S. Suraj Kund, Faridabad

Present: Sh. Jagminder Singh, Ld. PP for the State.
Accused Firoz, Irfan, Farukh and Yunus in custody
represented by Imran Khan, Adv.

Above-named accused produced before me in custody being
Duty Magistrate. Check list 41(1) (b) (ii) of Cr.P.C filed. Judicial remand
of 14 days sought. Heard. Offence being bailable, accused is admitted to
bail subject to his furnishing bail bonds in the sum of Rs. 20,000/- each
with one surety in the like amount. Requisite bail bonds and surety bonds
not furnished. Now to come upon 18.01.2020 for awaiting challan. Till
then accused Firoz, Irfan, Farukh and Yunus be kept in judicial custody
and be produced before the court on the date fixed.

Date of Order: 11.01.2020

Dheeraj*

(Meenakshi Yadav)

D/Judicial Magistrate - Ist Class

Faridabad

UID No. HR0342

ATTESTED AS IDENTIFIED


Executive Magistrate
Faridabad

Certified to be True Copy


Authorised by Sec. 76 of the
Cr.P.C. Act

CR No. 24 dated 10.01.2020

Under Section 4/5 of PLP Act & 188 and 120-B of IPC

P. S. Suraj Kund, Faridabad.

State vs. Daud and others

Presents Sh. Jagminder Singh, Ld. PP for the State.

Accused Mohd. Haneef, Daud, Harun and Rafeek in person
with Sh. Mohd. Shahid, Advocate.

Accused Mohd. Haneef, Daud, Harun and Rafeek
produced before me in custody being Duty Magistrate. Judicial
remand for 14 days sought. Check list under Section 41 (1) (b)
(11) Cr. P. C. have been filed. Arguments heard. Keeping in view
the entire facts and circumstances it is amply clear that trial of
the case will take a long time and no useful purpose will be
served by keeping the accused in custody. Therefore, accused
Mohd. Haneef, Daud, Harun and Rafeek are hereby admitted to bail
subject to their furnishing bail bonds and surety bonds in the
sum of Rs. 40,000/- each with one surety in the like amount.
Requisite bail bonds and surety bonds **furnished**, accepted and
attested. Accused Mohd. Haneef, Daud, Harun and Rafeek be released
in this case, if they are not required in any other case. Now to
come upon 18.01.2020 for awaiting challan. File be sent back to
the concerned court. SAR

Date of Order: 12.01.2020

Anju

ATTESTED AS IDENTIFIED


Executive Magistrate
Faridabad

(Meenakshi Yadav)

D/Judicial Magistrate 1st Class,

Faridabad

UID No. HR0342

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Authenticated by Sec. 76 of the
Evidence Act

NR No. 24 dated 10.01.2020

Under Section 4/5 of PLP Act & 188 and 120-B of IPC

P. S. Suraj Kund, Faridabad.

State vs. Firoz and others

Present: Sh. Jagminder Singh, Ld. PP for the State.
Sh. Imran Khan, counsel for accused Firoz, Irfan, Farukh and Yunus.

File taken up on an application for furnishing the bail-bonds on behalf of accused Firoz, Irfan, Farukh and Yunus. Heard. In pursuance of order dated 11.01.2020, requisite bonds furnished and accepted, surety bonds attested in the court whereas personal bonds are to be attested by the Jail authorities. Release order of accused Firoz, Irfan, Farukh and Yunus be issued immediately with the direction to appear before the court on 18.01.2020 the date already fixed. File be sent back to the concerned court.

Date of Order: 12.01.2020

Anju

SAR
(Meenakshi Yadav)

D/Judicial Magistrate 1st Class,

Faridabad

UID No. HR0342

ATTESTED AS IDENTIFIED


Executive Magistrate,
Faridabad

Certified to be True Copy

Authorised by Secy of the
Government of Haryana

फिरोज
12/1/20
4/25/20

FIR No. 24 dated 10.01.2020

STATE OF HARYANA VS Firoz etc.

Present: Sh. Shashi Bhushan Mishra, Ld. APP for the State.
Accused Firoz, Irfan, Farukh and Yunus are on bail with
Sh. Imran khan, Advocate.

Today the case was fixed for presence of accused.
Accused Firoz, Irfan, Farukh and Yunus appeared before me being
Duty Magistrate. Their presence has been marked.

Challan not filed. Same be awaited on 27.01.2020.

Date of Order: 18.01.2020

Nasiba

Sd-
(Taranum Khan)

D/Judicial Magistrate - Ist Class
Faridabad/UID NO . HR0360

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Executive Magistrate
Faridabad

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Authorised by Sec. 76 of the
Evidence Act

FIR No. 24 dated 10.01.2020

STATE OF HARYANA VS Daud etc.

Present: Sh. Shashi Bhushan Mishra, Ld. APP for the State.
Accused Mohd. Haneef, Daud, Harun and Rafeek are on bail with Sh. Mohd. Shahid, Advocate.

Today the case was fixed for filing challan. Challan not filed. Same be awaited on 27.01.2020.

Date of Order: 18.01.2020

(Tarannum Khan)

D/Judicial Magistrate - Ist Class
Faridabad/UID NO . HR0360

Present: Sh. Vibhor Khatana, APP.
Accused Mohd. Haneef, Daud, Harun and Rafeek on bail with Mohd. Sahid, Advocate.
Accused Firoz, Irfan, Farukh and Yunus on bail with Sh. Imran Khan, Advocate.

Challan not received. It be awaited for 21.04.2020.

(Varsha Sharma)
PO-cum-JMIC, Spl. Env. Court
Faridabad. UID:HR0370
27.01.2020

ATTESTED AS IDENTIFIED

Executive Magistrate.
Faridabad

Certified to be True Copy
Authorised by Sec. 76 of the
Evidence Act

State Vs. Mohd. Hanif etc.

Present: Shri Shashi Bhushan Mishra, APP with ASI Talim Hussain, P.P, Green Field Colony, Faridabad.
Accused Srinivas Rao Chithapatla and Laxman Rao Surbhi are on police bail with Sh.S.S. Rao, and Sh. Jayant Bhatia, Advocates.

Challan presented today. It be checked and registered. An application for regular bail on behalf of accused Srinivas Rao Chithapatla and Laxman Rao Surbhi moved. ASI Talim Hussain has suffered a statement that accused Srinivas Rao Chithapatla and Laxman Rao Surbhi have been released on police bail as order dated 17.08.2020 of Id. ASJ, Court. Heard. It has been averred that accused have been released on police bail vide order dated 17.08.2020 passed by Sh. Rajesh Garg, learned ASJ, Faridabad. Heard. File perused. The accused has joined the investigation, no further investigation is pending against the accused, no further recovery has to be effected from the custody of accused. Thus, giving benefit of concession of bail the above named accused are hereby admitted to bail on their furnishing Bail Bonds in the sum of Rs.50,000/- each with one surety in the like amount. The requisite Bonds furnished, accepted and attested. The accused Srinivas Rao Chithapatla and Laxman Rao Surbhi released on regular bail. Now to come up on 25.05.2021, the date already fixed, for supplying copy of challan as well as consideration on charge.

(Varsha Sharma)

PO-cum-JMIC, Spl. Env. Court
Faridabad.UID:HR0370
15.02.2021

Certified to be True Copy

Authorized by Sec. 76 of the
Evidence Act

ATTESTED AS IDENTIFIED
Executive Magistrate
Faridabad



Office of The Deputy Commissioner, Faridabad

कार्यालय उपायुक्त, फरीदाबाद

Telephone no. 0129-2227936, 2226604 Email:- dcfbd@hry.nic.in

To

1. Commissioner of Police,
Faridabad.
2. D.F.O., Faridabad.
3. D.T.P., (Planning),
Faridabad
4. M/s SVC & Lahari,
Faridabad.

NO. LFA-II/2022/ 932-35

Dated: 24/08/2022

Sub:- **Compliance of order dated 08/8/2022 in OA No. 69/2022 Parul Bawa V/s SoH & Ors, pending before Hon'ble National Green Tribunal, New Delhi.**

Please refer to this office letter No. 1444-46 dated 12/10/2022 vide which copy of order dated 08/08/2022 of Hon'ble NGT which was sent for taking immediate necessary action.

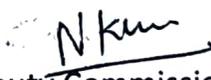
In this connection it is again intimated that according to the above orders dated 08/08/2022 the Hon'ble NGT has specifically directed to comply the following points:-

In view of the precautionary principle no further development activity shall take place in the land in question and no tree standing over the same shall be cut and no further party rights shall be created in favour of any person on the basis of the license in question till further order to the contrary .

As such you are requested to take requisite steps for ensuring compliance in this regard in letter and spirit.

ATTESTED AS IDENTIFIED

Executive Magistrate
Faridabad


for Deputy Commissioner
Faridabad

Office- 1st-2nd Floor, Mini Secretariat, Sector-12, Faridabad.
कार्यालय- प्रथम व द्वितीय तल, लघु सचिवालय, सेक्टर-12, फरीदाबाद।

English letter



R-9
Office of The Deputy Commissioner, Faridabad

कार्यालय उपायुक्त, फरीदाबाद

Telephone no. 0129-2227936, 2226604 Email:- dcfbd@hry.nic.in

To

Commissioner of Police,
Faridabad.

No. LFA 999 /G-II/2022/

Date. 06.09.2022

Subject: Compliance of order dated 08.08.2022 in O.A No. 69/2022 Parul Bawa V/s SoH & Ors, pending before Hon'ble National Green Tribunal New Delhi.

Kindly refer to this office letter No. LFA-II/2022/ 932-35 dated 24/08/2022 on the subject cited above

In this connection it is requested to kindly direct the Chowki Incharge of Green Field Colony, Faridabad to have regular visits of the land in question so as to comply the directions of Hon'ble NGT. in OA No. 69/2022 Parul Bawa V/s SoH & Ors.

ATTESTED AS IDENTIFIED


Executive Magistrate,
Faridabad


for Deputy Commissioner,
Faridabad. ✓